

ACT No. X. OF 1853.

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*Passed by the Governor General of India in Council on the  
15th July 1853.*

*An Act to amend Act No. XXII. of 1836.*

WHEREAS it is expedient to prevent boats, rafts and floats from remaining longer than necessary in any part of the lines of Navigation described in Act No. XXII. of 1836, it is enacted as follows :

I. Section IV. of the said Act is repealed, except as to rent now due under any order or notification made in pursuance of the provi-

II. The Governor of Bengal shall be competent to prescribe the period during which boats, rafts or floats may remain in part of the lines of Navigation aforesaid without paying rent or demurrage, and the rate of rent or demurrage to be levied on any boats, rafts or floats which shall remain therein longer than the pre-

III. The provisions of Sections VII. VIII. and IX. of the said Act, in so far as they apply to rent, are hereby extended to the rent or demurrage prescribed in pursuance of this Act.